

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-560(PB)/2017**

**IN THE MATTER OF:**

Alchemist Asset Reconstruction Co. Pvt. Ltd. .... Applicant/Petitioner

Vs.

NIIL Infrastructure Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant: Mr. Alok Kumar, Ms. Somya Yadava, Mr. Siddhant Tripathi, Mr. Avi Pandey, Mr. Anupam Sanghi, Advs.

For the Respondent:

**ORDER**

Learned counsel for the petitioner states attempts have been made to serve the respondents on the address given in the master data and even notices were sent to email.

A visual examination of the packets containing the notices along with a copy of the petition would reveal that the respondents have opened the packets and then the packets have been returned back with an endorsement that there is no such firm. E-mail notices have bounced back but no one has appeared. Therefore, it appears that there is no possibility of serving the respondents by ordinary post and a case for serving the respondents by substituted service is made out.

Let steps for substituted be taken in accordance with Rule 38 (4) of NCLT Rules, 2016 read with Order V Rule 20 CPC.

List for further consideration on 24.01.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**

**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**